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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

**Notification No. 10/2015-2020**  
**New Delhi, Dated: 20 June, 2016**

**Subject: Amendment in policy condition 1 (e) of Chapter 88 of ITC (HS), 2012 – Schedule – 1 (Import Policy).**

**S.O. (E):** In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the Policy Condition 1 (e) of Chapter 88 of ITC (HS), 2012 – Schedule – 1 (Import Policy) as under:

Existing Policy Condition 1 (e) of Chapter 88 of ITC (HS), 2012 – Schedule – 1 (Import Policy)	Revised Policy Condition 1 (e) of Chapter 88 of ITC (HS), 2012 – Schedule – 1 (Import Policy)
Any person who has been granted permission by Director General of Civil Aviation, for operating Scheduled or Non-Scheduled Air Transport Services (including Air Taxi Services) for import of aircraft / helicopter subject to the condition that the import of the aircraft or helicopter and their use is in accordance with that permission.	Any person who has been granted permission by Ministry of Civil Aviation to operate scheduled or non-scheduled air transport services, based on which DGCA has issued permission to import aircraft/helicopter for operating such air transport services.

2. **Effect of this Notification:** Policy condition 1 (e) of Chapter 88 of ITC (HS), 2012 is being revised to indicate exemption from DGFT licence for persons who have been granted permission to operate air transport services by Ministry of Civil Aviation and thereon DGCA has granted permission to import aircraft on that basis.



(Ajay Kumar Bhalla)  
Director General of Foreign Trade

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